

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Part-heard:

Petition(s) for Special Leave to Appeal (Civil) No(s).9781/2005  
(From the judgement and order dated 06/04/2005 in WP No. 2558/2003  
of The HIGH COURT OF JUDICATURE, BOMBAY NAGPUR)

REGIONAL MANGAER, CENTARAL BANK OF INDIA

Petitioner(s)

VERSUS

MADHULIKA GURU PRASAD DAHIR AND ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 24/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s) Mr. Sunil Murarka, Adv.  
Mr.Dinesh Mathur, Adv.  
Mr. Saurabh Jain, Adv.  
Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s) Mr. S.S. Shinde, Adv.  
Mr. Arun Pednekar, Adv.  
Mr. V.N. Raghupathy,Adv.

Mr. Ashok Shrivastava, Sr. Adv.  
Mr. Satyajit A Desai, Adv.  
Mrs. Anagha S Desai, Adv.  
Mr. Amol N Suryawanshi, Adv.  
Mr.Venkateswara Rao Anumolu,Adv.

UPON hearing counsel the Court made the following  
ORDER

Mr. Sunil Murarka, learned counsel appearing on behalf of the petitioner resumed his arguments at 10.30 a.m. and concluded at 11.30 a.m. Thereafter, Mr.Ashok Srivastava, senior learned counsel appearing on behalf of the respondents commenced his submissions and concluded at 11.55 a.m. Then Mr. Sunil Murarka replied about 5 minutes. Hearig concluded. The Court reserved its verdict.

[ Usha Bhardwaj ]  
Court Master

[ Vinod Kulvi ]  
Court Master